

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 29432 OF 2024**

**Between:**

Pathikonda Pragnya Reddy, D/o Pathikonda Rajeshwar Reddy, Aged 19 years, Occ. Student, Rio 7-13/49C/49D/2C, Alkapur Township, Shivalayam temple, Puppalguda, Manikonda, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the impugned order dt 19- 10-2024 passed by the respondent No.2 is arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently set aside the order dt 19-10-2024 passed by the 2nd respondent and permit the petitioner to opt for WEB options for B and C category for the academic year 2024-25 for MBBS Course.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to permit the petitioner to opt for WEB options for B and C category in MBBS Course for the academic year 2024-25 in next phase of counseling, pending disposal of the writ petition.

**Counsel for the Petitioner : SRI RAJAGOPALLAVAN TAYI**

**Counsel for the Respondent No.1 : SRI T.RAMESH,  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29432 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for the respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") for the respondents No.2 and 3.

2. In this writ petition, the petitioner has assailed the validity of the order dated 19.10.2024 by which the application submitted by the petitioner to permit her to

exercise the web options in further rounds of counselling has been rejected on the ground that the petitioner has failed to exercise the web options in the first phase of counselling.

3. Facts giving rise to filing of this writ petition briefly stated are that the petitioner appeared in the NEET Examination and applied under A, B and C categories for admission into MBBS/BDS course. The petitioner exercised the web options in the first phase of counselling for admission into MBBS course, but was not allotted a seat. The petitioner subsequently was allotted a seat in BDS course on 09.10.2024.

4. After allotment of seat in the BDS course, the petitioner wanted to participate in the second and third phases of counselling for admission into MBBS course. The petitioner thereupon submitted a representation. The aforesaid representation has been rejected by an order dated 19.10.2024 on the ground that the petitioner has

failed to exercise the web options in the subsequent phases of counselling.

5. - Learned counsel for the petitioner submits that on account of bona fide mistake, the petitioner could not exercise the web options and she is a meritorious candidate and, therefore, deserves admission in MBBS course.

6. On the other hand, the learned Standing Counsel for the University submits that under the Telangana Medical & Dental Colleges Admission (Admission into MBBS/BDS Courses) Rules, 2017 (hereinafter referred to as, "the Rules"), the petitioner is not entitled to seek admission.

7. We have considered the rival submissions made on both sides and have perused the record.

8. Rule 4(iv) of the Rules reads as under:

"iv) Candidates are permitted to exercise web option for each round of Counselling separately. While submitting the options, candidates have to give options

for the course and the college in which they are interested. Candidates are not supposed to give option to the course and college for which they are not interested. There is no limitation for options. If the candidate is allotted seat, he/she has to report for admission without fail. If the candidate has not reported, he/she will not be considered for allotment of seat for subsequent rounds of counselling/web-based allotments. In other words, the candidate will not be considered for further counselling for that academic year admission.

All registered and eligible candidates shall exercise web options from the first phase of counselling onwards. If the candidate does not exercise web options in the first phase of counselling, he/she shall not be eligible for further phases of counselling."

9. Thus, it is evident that the petitioner had not exercised the web options in the subsequent phases of counselling. Therefore, she is not entitled under Rule 4(iv) of the Rules. The first and second phases of counselling are already over. The third phase of counselling has commenced and will end by today evening. Therefore, no case for grant of any relief to the petitioner, in the facts and circumstances of the case, is made out.

10. Accordingly, the writ petition is dismissed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- V. KAVITHA  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

1. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

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V.P.

**HIGH COURT**

**DATED:23/10/2024**

**ORDER**

**WP.No.29432 of 2024**

**DISMISSING THE WRIT PETITION  
WITHOUT COSTS**



*4 Copies  
to  
21/12/24.*